

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA No. 328 of 2016 in
Appeal No. 244 of 2014

Dated: 8th July, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member

In the matter of :

Gail (India) Ltd.		...Appellant(s)
	Versus	
Petroleum & Natural Gas Regulatory Board		...Respondent(s)
Petroleum & Natural Gas Regulatory Board	Applicant/R-1

Counsel for the Applicant/Respondent (s):	Mr. Anand K. Ganesan
	Ms. Neha Garg
	Mr. Sandeep Rajpurohit
	Ms. Aparna Vohra

ORDER

IA No. 328 of 2016
(Appl. for extension of time)

In this application the Respondent-PNGRB has prayed as under:

"a. Extend/enlarge the time fixed in Paragraph 2 of the order dated 29.05.2015 to 30.06.2016 for completing the process of finalizing the provisional tariff order insofar as the present appeal is concerned which concerns the Chainsa Jhajjar Hissar Natural Gas Pipeline Network."

We have heard learned counsel for the Respondent-PNGRB. He requests that time be extend up to 31.07.2016.

For the reasons stated in the application and having heard learned counsel, we extend the time up to 31.07.2016. Application is disposed of.

(B.N. Talukdar)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/vg